

(b) and (c). Available information is given below:

	Sub-missions made during 1-4-61 to 31-3-62	Place-ments effected during 1-4-61 to 31-3-62
(i) Tripura Administration	5,588	369
(ii) Tripura Territorial Council	967	84
TOTAL (i) & (ii)	6,555	453

Rubber Board Employees

2662. **Shri Maniyangadan:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 3003 on the 31st August, 1961 and state:

(a) whether the Rubber Board has completed study of the implications of the demand made by the Rubber Board Staff Association, that the staff should be granted pensions and gratuity in place of existing Contributory Provident Fund benefits;

(b) whether the Rubber Board has made any recommendations to Government in this regard; and

(c) if so, whether any decision has been taken in the matter?

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). Not yet, Sir. The details are still under examination.

(c) Does not arise.

Registration and Licensing of Industrial Undertakings Rules

2663. { Shri Daji:
Shri S. M. Banerjee:
Shri Bishanchander Seth:
Shri Gauri Shankar:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have received any communication from the Federation of Indian Chambers of Commerce and Industry regarding the proposed amendments to Registration and Licensing of Industrial Undertakings Rules;

(b) if so, their main objections and suggestions; and

(c) action Government propose to take in the matter?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) to (c). A proposal to amend, in certain respects the Registration and Licensing of Industrial Undertakings Rules, 1952, is under consideration. As required under Section 30(1) of the Industries (Development & Regulation) Act, 1951, the amendments have been published for eliciting public opinion before finalising them. The Federation of Indian Chambers of Commerce and Industry, as well as many other Associations and Organisations, have sent in their comments. These comments are under consideration. Under sub-section (4) of Section 5 of the Act, the Central Advisory Council is required to be consulted in regard to these amendments. In accordance with sub-section (4) of Section 30 of the Act, these rules will be laid before Parliament as soon as possible after they are made.

Ceiling on Land Holdings

2664. { Shri A. K. Gopalan:
Shri Umanath:

Will the Minister of Planning be pleased to state:

(a) whether legislation for ceiling on land holdings has been enacted in all the States; and

(b) if so, how many acres of surplus lands have been distributed, State-wise?

The Minister of Planning and Labour and Employment (Shri Guhsarlal Nanda): (a) Yes. In the